

ITEM NO.103

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 5110-5120/2013

(Arising out of impugned final judgment and order dated 01-03-2013 in DR No. 10/2010 01-03-2013 in CRLA No. 1028/2010 01-03-2013 in CRLA No. 1144/2010 01-03-2013 in CRLA No. 1058/2010 01-03-2013 in CRLA No. 1061/2010 01-03-2013 in CRLA No. 1068/2010 01-03-2013 in CRLA No. 1072/2010 01-03-2013 in CRLA No. 1092/2010 01-03-2013 in CRLA No. 1094/2010 01-03-2013 in CRLA No. 1120/2010 01-03-2013 in CRLA No. 1135/2010 passed by the High Court Of Judicature At Patna)

THE STATE OF BIHAR

Petitioner(s)

VERSUS

CHANDRA BHUSHAN SINGH AND ORS. ETC.

Respondent(s)

([TO GO BEFORE THREE HON'BLE JUDGES][DEATH CASE])

WITH

SLP(CrI) No. 6783-6793/2013 (II-A)

Date : 19-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.
Ms. Kawalpreet Kaur, Adv.
Mr. Satya Mitra, AOR

Mr. Abhinav Mukerji, AOR
Mrs. Bihu Sharma, Adv.
Mr. Akshay C. Shrivatava, Adv.
Ms. Pratishtha Vij, Adv.

For Respondent(s) Ms. Somi Sharma, Adv.
Mr. Vivek Singh, Adv.
Mr. C.p. Rajwar, Adv.
Mr. Chandra Prakash, AOR

Mr. Abhinav Mukerji, AOR
Mr. Shantanu Sagar, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is stated that learned counsel for the accused is indisposed.

Parties have also not filed the synopsis as per repeated directions in the Cause List.

Let the synopsis be filed within a week.

List on 15.02.2023.

If any part of record any of the parties wants to rely upon and has not been filed, it should be filed within a week failing which it will be presumed that no further records need to be filed.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)